

PRINCIPAL CCIT, KERALA REGION

| | | |
|---|--|--|
| CCIT : | Thiruvananthapuram | |
| Pr.CIT/CIT Charge | Thiruvananthapuram | |
| City: | Thiruvananthapuram | |
| Range[Designation of JCIT/Addl.CIT& his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl/Joint Commissioner Special Range, Thiruvananthapuram | Addl/Joint Commissioner Special Range, Thiruvananthapuram | <p>In the State of Kerala</p> <p>i.) All Taluks of Thiruvananthapuram District.</p> <p>ii.) All Taluks except Karunagappally Taluk of Kollam District.</p> <p>iii.) Adoor Taluk of Pathanamthitta District</p> <p>a) Companies registered under the Companies Act 1956 or 2013 and having its registered office in the area mentioned above with returned total income/loss of Rs. 10 crore and above as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, Rs 10 crore and above, excluding cases assigned to other Income Tax authorities</p> <p>(b) All other persons who are deriving income from Salaries, House properties, business or profession & other sources and whose principal place of business is within the territorial area mentioned above, having total income/loss of Rs.10 crore and above excluding cases assigned to other Income Tax Authorities.</p> <p>(c) Directors or partners/members with substantial interest in (a) & (b) above.</p> |
| Addl/Jt. Commissioner of Income Tax, Range -1 Thiruvananthapuram | DC/ACIT, Cir 1(1), Thiruvananthapuram | <p>In the State of Kerala, Revenue District of Thiruvananthapuram:</p> <p>a) All cases of the Resident Companies registered under the Companies Act, 1956 or 2013 having its registered office in the area mentioned above excluding cases assigned to other Income Tax Authorities and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is Rs.20 lakhs and above but less than 10 crores.</p> <p>b) Directors with substantial interest in the above companies.</p> |
| | DCIT Circle 1(2) Thiruvananthapuram | <p>In the State of Kerala, Revenue District of Thiruvananthapuram:</p> <p>(a) All cases of Firm/AOP/BOI with head office/principal place of business in the area mentioned above excluding cases assigned to other</p> |

| | | |
|--|---|---|
| | | <p>Income Tax Authorities and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification is Rs.20 lakhs and above but less than 10 crores.</p> <p>(b) Partners/Members with substantial interest in the entities mentioned above in (a)</p> <p>(c) Other persons who are deriving income from business or profession and whose principal place of business is within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is Rs.20 lakhs and above but less than 10 crores.</p> <p>(d) Other persons who are deriving income from sources other than business or profession and Salary and are residing/having principal place of activity within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is Rs.20 lakhs and above but less than 10 crores</p> |
| | <p>ITO, Ward 1(1), Thiruvananthapuram</p> | <p>In the State of Kerala, Revenue District of Thiruvananthapuram:</p> <p>(a) Cases of Companies registered under the Companies Act, 1956 or 2013 having its registered office in the area mentioned above excluding cases assigned to other Income Tax Authorities and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> <p>(b) Directors with substantial interest in the companies mentioned in (a) above.</p> <p>(c) Firm/AOP/BOI having its principal place of business /activities in the area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begin with English alphabet 'A' to 'F' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of</p> |

| | | |
|--|---|---|
| | | <p>this Notification, is less than Rs.20 lakhs</p> <p>(d) Partners/Members with substantial interest in the entities mentioned in (c) above</p> <p>(e) Other persons except Medical Professionals deriving salary income, Architects, Chartered Accountants, Cost Accountants, Chartered Engineers, Advocates and Astrolegerswho are deriving income from business or profession and whose principal place of business is within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begin with the English alphabet 'A' to 'F'and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> <p>(f) Other persons who are deriving income from sources other than business or profession and Salary and are residing/having principal place of activity within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begin with the English alphabet 'A' to 'F' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> |
| | <p>ITO, Ward 1(2), Thiruvananthapuram</p> | <p>In the State of Kerala, Revenue District of Thiruvananthapuram:</p> <p>(a) All cases of Firm/AOP/BOI having its principal place of business /activities in the area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begins with English Alphabet 'M' to 'R' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> <p>(b) Partners/Members with substantial interest in the entities mentioned in (a) above</p> <p>(c) Other persons except Medical Professionals deriving salary income, Architects, Chartered Accountants, Cost Accountants, Chartered Engineers, Advocates and Astrolegerswho are deriving income from business or profession and whose principal place of business is within the territorial area mentioned above excluding cases assigned to other</p> |

| | | |
|--|---|---|
| | | <p>Income Tax Authorities and whose names begins with English Alphabet 'M' to 'R' and assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> <p>(d) Other persons who are deriving income from sources other than business or profession and Salary and are residing/having principal place of activity within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begins with English Alphabet 'M' to 'R' and assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> |
| | <p>ITO, Ward 1(3), Thiruvananthapuram</p> | <p>In the State of Kerala, Revenue District of Thiruvananthapuram</p> <p>(a) All cases of Firm/AOP/BOI having its principal place of business /activities in the area mentioned above) excluding cases assigned to other Income Tax Authorities and whose and whose names begin with the English alphabet 'S' to 'Z' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> <p>(b) Partners/Members with substantial interest in the entities mentioned in (a) above</p> <p>(c) All cases of Other persons except Medical Professionals deriving salary income, Architects, Chartered Accountants, Cost Accountants, Chartered Engineers, Advocates and Astrolegerswho are deriving income from business or profession and whose principal place of business is within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begin with the English alphabet 'S' to 'Z' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> <p>(d) Al cases of Other persons who are deriving income from sources other than business or profession and Salary and are residing/having principal place of activity within the territorial area mentioned above excluding cases assigned to other</p> |

| | | |
|--|---|---|
| | | Income Tax Authorities and whose names begin with the English alphabet 'S' to 'Z' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs |
| | ITO, Ward 1(4), Thiruvananthapuram | <p>In the State of Kerala, Revenue District of Thiruvananthapuram</p> <p>(a) All cases of Firm/AOP/BOI having its principal place of business /activities in the area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begin with the English alphabet 'G' to 'L' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> <p>(b) All cases of Partners/Members with substantial interest in the entities mentioned above</p> <p>(c) All cases of Other persons except Medical Professionals deriving salary income, Architects, Chartered Accountants, Cost Accountants, Chartered Engineers, Advocates and Astrologers who are deriving income from business or profession and whose principal place of business is within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begin with the English alphabet 'G' to 'L' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> <p>(d) All cases of Other persons who are deriving income from sources other than business or profession and Salary and are residing/having principal place of activity within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose names begin with the English alphabet 'G' to 'L' and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 lakhs</p> |
| Addl/ Joint Commissioner Range-2 | DCIT/ACIT Circle 2(1) Thiruvananthapuram | <p>In the State of Kerala, Revenue District of Thiruvananthapuram</p> <p>a) All cases of persons being resident non</p> |

| | | |
|--|---|--|
| | | <p>corporate assesseees who are deriving income from salary and who have no income from business or profession and whose place of residence/employment is within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is Rs.20 Lakhs and above and below Rs.10 crores.</p> <p>(b) Persons being resident non corporate assesseees who are deriving income from-</p> <p>i. Medical professionals deriving salary income or</p> <p>ii. Other Profession (Architects, Chartered Accountants, Cost Accountants, Chartered Engineers, Advocates and Astrologers) and are either residing or carrying on profession or vocation or related business within the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is above Rs.20 lakhs and above but less than Rs 10 crore</p> <p>(c) All cases of Co-operative banks and Co-operative societies with income /loss is Rs. 20 lakhs and above but below 10 crores</p> |
| | <p>ITO, Ward 2(1), Thiruvananthapuram</p> | <p>a) Resident non corporate assesseees whose name begins with English Alphabet Letters "A" to "N" and who are deriving income from Salary from Central/State Government and who have no income from business or profession excluding cases assigned to other Income Tax Authorities and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs.</p> <p>b) Medical professionals deriving salary income and Other Professionals (Architects, Chartered Accountants, Cost Accountants, Chartered Engineers, Advocates and Astrologers) whose name begins with English Alphabet Letters "A" to "G" and whose place of residence/employment/profession/vocation is within the territorial area of Thiruvananthapuram Revenue District of Kerala State excluding cases assigned to other Income Tax Authorities and whose assessed total income/loss in latest completed assessment as on date of this</p> |

| | | |
|--|------------------------------------|---|
| | | <p>Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs.</p> <p>(c) All cases of Co-operative banks and Co-operative societies functioning within the territorial jurisdiction of Thiruvananthapuram Taluk of Revenue District Thiruvananthapuram with total income less than 20 lakhs as on the date of notification.</p> |
| | ITO, Ward 2(2), Thiruvananthapuram | <p>a) Resident non corporate assesseees whose name begins with English Alphabet Letters "A" to "J" and who are deriving Salary income other than from Central/State Government and who have no income from business or professionexcluding cases assigned to other Income Tax Authorities and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs.</p> <p>b) Medical professionals deriving salary income and Other Professionals (Architects, Chartered Accountants, Cost Accountants, Chartered Engineers, Advocates and Astrologers) whose name begins with English Alphabet Letters "H" to "M" and whose place of residence/employment/profession/vocation is within the territorial area of Thiruvananthapuram Revenue District of Kerala State excluding cases assigned to other Income Tax Authorities and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs.</p> <p>(c) All cases of Co-operative banks and Co-operative societies functioning within the territorial jurisdiction of Neyyattinkara Taluk of Revenue District Thiruvananthapuram with total income less than 20 lakhs as on the date of notification.</p> |
| | ITO WARD 2 (3) | <p>a) Resident non corporate assesseees whose name begins with English Alphabet Letters "S" to "Z" and who are deriving Salary income other than from Central/State Government and who have no income from business or professionexcluding cases assigned to other Income Tax Authorities and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is</p> |

| | | |
|--|------------------------------------|--|
| | | <p>less than Rs.20 Lakhs.</p> <p>b) Medical professionals deriving salary income and Other Professionals (Architects, Chartered Accountants, Cost Accountants, Chartered Engineers, Advocates and Astrologers) whose name begins with English Alphabet Letters "N" to "Z" and whose place of residence/employment/profession/vocation is within the territorial area of Thiruvananthapuram Revenue District of Kerala State excluding cases assigned to other Income Tax Authorities and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs.</p> <p>(c) All cases of Co-operative banks and Co-operative societies functioning within the territorial jurisdiction of Nedumangadu Taluk of Revenue District Thiruvananthapuram with total income less than 20 lakhs as on the date of notification.</p> |
| | ITO Ward 2 (4) | <p>a) Resident non corporate assessee whose name begins with English Alphabet Letters "O" to "Z" and who are deriving income from Salary from Central/State Government and who have no income from business or profession excluding cases assigned to other Income Tax Authorities and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs.</p> <p>(b) All cases of Co-operative banks and Co-operative societies functioning within the territorial jurisdiction of Kattakkada Taluk of Revenue District Thiruvananthapuram with total income less than 20 lakhs as on the date of notification.</p> |
| | ITO, Ward 2(5), Thiruvananthapuram | <p>a) Resident non corporate assessee whose name begins with English Alphabet Letters "K" to "R" and who are deriving Salary income other than from Central/State Government and who have no income from business or profession excluding cases assigned to other Income Tax Authorities and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs.</p> <p>(b) All cases of Co-operative banks and Co-operative societies functioning within the territorial jurisdiction of Varkala and Chirayinkeezh Taluks of</p> |

| | | |
|--------------------------------------|---------------------------|--|
| | | Revenue District Thiruvananthapuram with total income less than 20 lakhs as on the date of notification. |
| Addl/Joint Commissioner Kollam range | DCIT/ACIT Circle 1 Kollam | <p>In the State of Kerala Revenue Districts of Kollam (except Karunagapally Taluk) and Pathanamthitta (except Adoor taluk)</p> <p>All classes of persons mentioned below who are residing/having principal place of business/having registered office in the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose returned total income/ loss is 20 lakhs and above, but below Rs 10 crores in last completed assessment or the returned total income as per the return pending for assessment as on date of this Notification</p> <p>(a) resident non corporate assesseees (b) resident companies registered under the Companies Act, 1956 or 2013 (c) the directors with substantial interest in the companies mentioned in (b) above.</p> |
| | ITO, Ward -1, Kollam | <p>In the State of Kerala Revenue Districts of Kollam (except Karunagapally Taluk) and Pathanamthitta (except Adoor taluk)</p> <p>a) All classes of persons being resident non corporate assesseees residing/having principal place of business whose name begins with English Alphabet Letters "A" to "F" excluding the cases assigned to other Income Tax Authorities and whose total income/ loss is below Rs 20 lakh as on date of this Notification or as per the latest completed assessment. (Monetary limit applies only to cases other than income from salary).</p> <p>b) resident companies registered under the Companies Act, 1956 or 2013 with registered office in the territorial area mentioned above excluding cases assigned to other Income Tax Authorities and whose total income/ loss is below Rs 20 lakh as on date of this Notification as per the returns pending for assessment or as per the last completed assessment.</p> <p>c) The Directors with substantial interest in (b) above</p> |
| | ITO, Ward- 2, Kollam | <p>In the State of Kerala Revenue Districts of Kollam (except Karunagapally Taluk) and Pathanamthitta (except Adoor taluk)</p> <p>All cases of Non-company excluding the cases assigned to other Income Tax Authorities who are residing or having principle place of business in the area mentioned above whose name begins with English Alphabet Letters "K" "M" "O" & "P" and whose assessed total income/loss in latest completed assessment or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs(monetary</p> |

| | | |
|--|-------------------------|--|
| | | limit applies only to income other than from salary). |
| | ITO, Ward -3, Kollam | <p>In the State of Kerala Revenue Districts of Kollam (except Karunagapally Taluk) and Pathanamthitta(except Adoor taluk)</p> <p>All cases of Non-company excluding the cases assigned to other Income Tax Authorities who are residing or having principle place of business in the area mentioned above whose name begins with English Alphabet Letters "L" "Q" & "S" and whose assessed total income/loss in latest completed assessment or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs(monetary limit applies only to income other than from salary).</p> |
| | ITO, Ward -4, Kollam | <p>In the State of Kerala Revenue Districts of Kollam (except Karunagapally Taluk) and Pathanamthitta(except Adoor taluk)</p> <p>All cases of Non-company excluding the cases assigned to other Income Tax Authorities who are residing or having principle place of business in the area mentioned above whose name begins with English Alphabet Letters "R" "T"& "U" to "Z" and whose assessed total income/loss in latest completed assessment or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs(monetary limit applies only to income other than from salary).</p> |
| | ITO, Ward- 5, Kollam | <p>In the State of Kerala Revenue Districts of Kollam (except Karunagapally Taluk) and Pathanamthitta(except Adoor taluk)</p> <p>All cases of Non-company excluding the cases assigned to other Income Tax Authorities who are residing or having principle place of business in the area mentioned above whose name begins with English Alphabet Letters "G" to "J" & "N" and whose assessed total income/loss in latest completed assessment or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs(monetary limit applies only to income other than from salary).</p> |

PRINCIPAL CCIT, KERALA REGION

| | | |
|---|--|---|
| CCIT : | Thiruvananthapuram | |
| Pr.CIT/CIT Charge | Kottayam | |
| City: | Kottayam | |
| Range[Designation of JCIT/Addl.CIT& his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl/Jt. Commissioner of Income Tax,Kottayam Range | Deputy/Assistant Commissioner of Income-tax, Circle-1, Kottayam | <p>Revenue District of Kottayam (excluding revenue Taluk of Changanacherry), and Peerumedu Taluk of Idukki Revenue District:-</p> <p>(a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above and having return of income as on 1st April of every year shows total income or loss of Rs.20 lakhs or above excluding cases assigned to other Income Tax Authorities</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial areamentioned above and having return of income as on 1st April of every year shows total income or loss of Rs.20 lakhs or above excluding cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial areamentioned above and having return of income as on 1st April of every year shows total income or loss of Rs.20 lakhs or aboveexcluding cases assigned to other Income Tax Authorities.</p> |
| | Income-tax Officer, Ward-1, Kottayam | <p>Areas coming under the territorial jurisdiction of Revenue District of Kottayam (excluding revenue Taluk of Changanacherry), and Peerumedu Taluk of Idukki Revenue District</p> <p>(a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above and whose name begins with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> <p>b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' excluding cases assigned to other Income Tax Authorities.</p> |

| | | |
|--|--------------------------------------|--|
| | | <p>c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> |
| | Income-tax Officer, Ward-2, Kottayam | <p>Areas coming under the territorial jurisdiction of Revenue District of Kottayam (excluding revenue Taluk of Changanacherry), and Peerumedu Taluk of Idukki Revenue District</p> <p>(a)Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above and whose name begins with the alphabet 'G' or 'I' or 'J' or 'K' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> <p>b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with the alphabet 'G' or 'I' or 'J' or 'K' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> <p>c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with the 'G' or 'I' or 'J' or 'K' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> |
| | Income-tax Officer, Ward-3, Kottayam | <p>Areas coming under the territorial jurisdiction of Revenue District of Kottayam (excluding revenue Taluk of Changanacherry), and Peerumedu Taluk of Idukki Revenue District</p> <p>(a)Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above and whose name begins with the alphabet 'M' or 'O' or 'P' or 'Q' or 'R'and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> <p>b) persons other than companies deriving income from</p> |

| | | |
|--|--------------------------------------|---|
| | | <p>sources other than income from business or profession and residing or employed within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with the alphabet 'M' or 'O' or 'P' or 'Q' or 'R' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> <p>c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with 'M' or 'O' or 'P' or 'Q' or 'R' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> |
| | Income-tax Officer, Ward-4, Kottayam | <p>Areas coming under the territorial jurisdiction of Revenue District of Kottayam (excluding revenue Taluk of Changanacherry), and Peerumedu Taluk of Idukki Revenue District</p> <p>(a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above and whose name begins with the alphabet 'N' or 'S' or 'U' or 'W' whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with the alphabet 'N' or 'S' or 'U' or 'W' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with 'N' or 'S' or 'U' or 'W' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> |
| | Income-tax Officer, Ward-5, Kottayam | <p>Areas coming under the territorial jurisdiction of Revenue District of Kottayam (excluding revenue Taluk of Changanacherry), and Peerumedu Taluk of Idukki Revenue District</p> |

| | | |
|--|--|--|
| | | <p>(a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above and whose name begins with the alphabet 'F' or 'H' or 'L' or 'T' or 'V' or 'X' or 'Y' or 'Z' whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with the alphabet 'F' or 'H' or 'L' or 'T' or 'V' or 'X' or 'Y' or 'Z' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above and having return of income as on 1st April of every year shows total income or loss of below 20 lakhs and whose name begins with 'F' or 'H' or 'L' or 'T' or 'V' or 'X' or 'Y' or 'Z' who may file return of income on or after 1st April, showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> |
| <p>Addl./Joint Commissioner of Income Tax, Thiruvalla.</p> | <p>Deputy/Assistant Commissioner of Income-tax, Circle-1, Thiruvalla</p> | <p>In the state of Kerala Areas coming under the territorial jurisdiction of Revenue District of Pathanamthitta (excluding revenue Taluk of Adoor), territorial jurisdiction of Chengannur and Mavelikara Taluk of Revenue District of Alapuzha and territorial jurisdiction of Changanacherry Taluk of Revenue District of Kottayam</p> <p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956and having its registered office or principal place of business in the area mentionedabove and whose return of income as on 1st April of every year shows total income or loss of Rs.20 lakhs or above.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentionedabove and whose return of income as on 1st April of every year shows total income or loss of Rs.20 lakhs or above excluding cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above and whose return of income as on 1st April of every year shows total income or loss of Rs.20</p> |

| | | |
|--|--|---|
| | | lakhs or above excluding cases assigned to other Income Tax Authorities. |
| | Income-tax Officer, Ward-1, Thiruvalla | <p>In the state of Kerala Areas coming under the territorial jurisdiction of Revenue District of Pathanamthitta (excluding revenue Taluk of Adoor), territorial jurisdiction of Chengannur and Mavelikara Taluk of Revenue District of Alapuzha and territorial jurisdiction of Changanacherry Taluk of Revenue District of Kottayam</p> <p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above, whose name begins with the alphabet 'A' or 'B' or 'C' or G and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and whose name begins with the alphabet 'A' or 'B' or 'C' or G and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above and whose name begins with the alphabet 'A' or 'B' or 'C' or G and whose return of income as on 1st April of every showing total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> |
| | Income-tax Officer, Ward-2, Thiruvalla | <p>In the state of Kerala Areas coming under the territorial jurisdiction of Revenue District of Pathanamthitta (excluding revenue Taluk of Adoor), territorial jurisdiction of Chengannur and Mavelikara Taluk of Revenue District of Alapuzha and territorial jurisdiction of Changanacherry Taluk of Revenue District of Kottayam</p> <p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above, whose name begins with the alphabet "J" or 'M' or 'N' or 'O' and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession</p> |

| | | |
|--|---|--|
| | | <p>and residing or employed within the territorial area mentioned above and whose name begins with the alphabet "J ' or 'M' or 'N' or 'O' and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakhsexcluding cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above except those claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and whose name begins with the alphabet "J ' or 'M' or 'N' or 'O' and whose return of income as on 1st April of every showing total income or loss below Rs.20 lakhs.</p> <p>(d) Any other cases specifically assigned / to be assigned under section 127 of the Income-tax Act, 1961.</p> |
| | <p>Income-tax Officer, Ward-3, Thiruvalla</p> | <p>i. In the state of Kerala Areas coming under the territorial jurisdiction of Revenue District of Pathanamthitta (excluding revenue Taluk of Adoor), territorial jurisdiction of Chengannur and Mavelikara Taluk of Revenue District of Alapuzha and territorial jurisdiction of Changanacherry Taluk of Revenue District of Kottayam</p> <p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in "i" above, whose name begins with the alphabet 'P' or 'Q' or 'R' or 'V' and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakhs excluding cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and whose name begins with the alphabet 'P' or 'Q' or 'R' or 'V' and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakhs except cases assigned to other Income Tax Authorities.</p> <p>(c) (c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above and whose name begins with the alphabet 'P' or 'Q' or 'R' or 'V' and whose return of income as on 1st April of every showing total income or loss below Rs.20 lakhs except cases assigned to other Income Tax Authorities.</p> |
| | <p>Income-tax Officer, Ward-4, Thiruvalla</p> | <p>In the state of Kerala Areas coming under the territorial jurisdiction of</p> |

| | | |
|--|---|---|
| | | <p>Revenue District of Pathanamthitta (excluding revenue Taluk of Adoor), territorial jurisdiction of Chengannur and Mavelikara Taluk of Revenue District of Alapuzha and territorial jurisdiction of Changanacherry Taluk of Revenue District of Kottayam</p> <p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above, whose name begins with the alphabet 'S' or 'T' and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakh except cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and whose name begins with the S' or 'T' and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakh except cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned" above and whose name begins with the alphabet S' or 'T' and whose return of income as on 1st April of every showing total income or loss below Rs.20 lakhs except cases assigned to other Income Tax Authorities.</p> |
| | <p>Income-tax Officer, Ward-5, Thiruvalla</p> | <p>In the state of Kerala</p> <p>Areas coming under the territorial jurisdiction of Revenue District of Pathanamthitta (excluding revenue Taluk of Adoor), territorial jurisdiction of Chengannur and Mavelikara Taluk of Revenue District of Alapuzha and territorial jurisdiction of Changanacherry Taluk of Revenue District of Kottayam</p> <p>(a) Persons being companies registered under the Companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned in "I" above, whose name begins with the alphabet 'D' or 'E' or 'F' or H or 'I' or 'K' or 'L' or 'U' or 'W' or 'X' or 'Y' or 'Z' and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakhs except cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and whose name begins with the 'D' or 'E' or 'F' or H or 'I' or 'K' or 'L' or 'U' or 'W' or 'X' or 'Y' or 'Z' and whose return of</p> |

| | | |
|---|--|---|
| | | <p>income as on 1st April of every year showing total income or loss below Rs.20 lakhs except cases assigned to other Income Tax Authorities</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned in "I" above except those claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and whose name begins with the alphabet 'D' or 'E' or 'F' or H or 'I' or 'K' or 'L' or 'U' or 'W' or 'X' or 'Y' or 'Z' and whose return of income as on 1st April of every year showing total income or loss below Rs.20 lakhs except cases assigned to other Income Tax Authorities.</p> |
| Addl./Joint Commissioner of Income Tax, Alappuzha Range | Deputy/Assistant Commissioner of Income-tax, Circle-1, Alappuzha | <p>Areas coming under the territorial jurisdiction of Revenue District of Alappuzha (excluding revenue Taluks of Chengannur and Mavelikara), and Karunagappally Taluk of Kollam Revenue District</p> <p>a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above whose return of income as on 1st April of every year shows total income or loss of Rs.20 lakhs or above other than cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above and whose return of income as on 1st April of every year shows total income or loss of Rs.20 lakhs or above other than cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area above whose return of income as on 1st April of every year shows total income or loss of Rs.20 lakhs or above other than cases assigned to other Income Tax Authorities.</p> |
| | Income-tax Officer, Ward-1, Alappuzha | <p>Areas coming under the territorial jurisdiction of Revenue District of Alappuzha (excluding revenue Taluks of Chengannur and Mavelikara), and Karunagappally Taluk of Kollam Revenue District</p> <p>a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above whose name begins with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' and whose return of ncome as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from</p> |

| | | |
|--|--|---|
| | | <p>sources other than income from business or profession and residing or employed within the territorial area mentioned above whose name begins with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above whose name begins with the alphabet 'A' or 'B' or 'C' or 'D' or 'E' or 'F' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> |
| | <p>Income-tax Officer, Ward-2, Alappuzha</p> | <p>Areas coming under the territorial jurisdiction of Revenue District of Alappuzha (excluding revenue Taluks of Chengannur and Mavelikara), and Karunagappally Taluk of Kollam Revenue District</p> <p>a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above whose name begins with the alphabet 'H' or 'I' or 'J' or 'L' or 'M' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above whose name begins with the alphabet 'H' or 'I' or 'J' or 'L' or 'M' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above whose name begins with the alphabet 'H' or 'I' or 'J' or 'L' or 'M' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> |
| | <p>Income-tax Officer, Ward-3, Alappuzha</p> | <p>Areas coming under the territorial jurisdiction of Revenue District of Alappuzha (excluding revenue Taluks of Chengannur and Mavelikara), and Karunagappally Taluk of Kollam Revenue District</p> <p>a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above whose name begins</p> |

| | | |
|--|--|---|
| | | <p>with the alphabet 'N' or 'O' or 'P' or 'Q' or 'R' and whose return of ncome as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above whose name begins with the alphabet 'N' or 'O' or 'P' or 'Q' or 'R' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above whose name begins with the alphabet 'N' or 'O' or 'P' or 'Q' or 'R' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> |
| | <p>Income-tax Officer, Ward-4, Alappuzha</p> | <p>Areas coming under the territorial jurisdiction of Revenue District of Alappuzha (excluding revenue Taluks of Chengannur and Mavelikara), and Karunagappally Taluk of Kollam Revenue District</p> <p>a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above whose name begins with the alphabet 'S' or 'U' and whose return of ncome as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above whose name begins with the alphabet 'S' or 'U' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above whose name begins with the alphabet 'S' or 'U' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> |
| | <p>Income-tax Officer, Ward-5, Alappuzha</p> | <p>Areas coming under the territorial jurisdiction of Revenue District of Alappuzha (excluding revenue Taluks of Chengannur and Mavelikara), and Karunagappally Taluk of Kollam Revenue District</p> |

| | | |
|--|--|---|
| | | <p>a) Persons being companies registered under the companies Act, 2013 or under the Companies Act, 1956 and having its registered office or principal place of business in the area mentioned above whose name begins with the alphabet 'G' or 'K' or 'T' or 'V' or 'W' or 'X' or 'Y' or 'Z' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(b) persons other than companies deriving income from sources other than income from business or profession and residing or employed within the territorial area mentioned above whose name begins with the alphabet 'G' or 'K' or 'T' or 'V' or 'W' or 'X' or 'Y' or 'Z' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> <p>(c) persons other than companies deriving income from business or profession and whose principal place of business or profession is within the territorial area mentioned above whose name begins with the alphabet 'G' or 'K' or 'T' or 'V' or 'W' or 'X' or 'Y' or 'Z' and whose return of income as on 1st April of every year shows total income or loss below Rs.20 lakhs other than cases assigned to other Income Tax Authorities.</p> |
|--|--|---|

PRINCIPAL CCIT, KERALA REGION

| | | |
|---|--|---|
| CCIT : | Pr.CCIT, Kochi | |
| Pr.CIT/CIT Charge | CIT, Kochi-1 | |
| City: | Kochi | |
| Range[Designation of JCIT/Addl.CIT& his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl/Jt. Commissioner of Income Tax , (Corporate) Special Range, Kochi | Addl/Jt. Commissioner of Income Tax , (Corporate) SpecialRange, Kochi | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep</p> <p>(a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 and having its registered office in the area mentioned above whosereturned total income/loss of Rs. 10 crores or more as per the latest return of income filed,excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| Addl/Jt. Commissioner of Income Tax , (Corporate) Range-1, Kochi | DC/ACIT, (Corporate) Cir 1(1), Kochi | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above andwhose name begin with the English Alphabet letters "A" to "F" having returned Income/Lossis 20 lakhs or more but below Rs 10 crores as per the latest return of income filed, and excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| | DC/ACIT. (Corporate) Cir 1(2), Kochi | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters " G" to "M" having returned Income/Loss is 20 lakhs</p> |

| | | |
|-------------------------------------|--|---|
| | | <p>or more but below Rs 10 crores as per the latest return of income filed, and excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| ITO (Corporate) Ward 1(1), Kochi | | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters "A" , "B" and "I" whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| ITO (Corporate) Ward 1(2), Kochi | | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters "C" , "D" and "E" whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| ITO (Corporate) Ward 1(3), Kochi | | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters "F" , "G", "H" and "J" whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| ITO (Corporate) Ward 1(4), Kochi | | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and</p> |

| | | |
|--|--------------------------------------|--|
| | | <p>The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters "K", "L", and "M" whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| Addl/Jt. Commissioner of Income Tax , (Corporate) Range-2, Kochi | DC/ACIT, (Corporate) Cir 2(1), Kochi | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and</p> <p>The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters "N" to "Z" having returned Income/Loss is 20 lakhs or more but below Rs 10 crores as per the latest return of income filed, and excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| | ITO (Corporate) Ward 2(1), Kochi | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and</p> <p>The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above andwhose name begin with the English Alphabet "S" whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities;</p> <p>(b)Persons who are the directors with substantial interest in the companies mentioned in (a) above.</p> |
| | ITO (Corporate) Ward 2(2), Kochi | <p>I .In the State of Kerala</p> <p>i. All Taluks of Ernakulam District.</p> <p>ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and</p> <p>The Union Territory of Lakshadweep</p> <p>a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters "R", "N" & "Z" whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities;</p> |
| | | |

| | | |
|-------------------------------------|--|--|
| | | (b)Persons who are the directors with substantial interest in the companies mentioned in (a) above. |
| ITO (Corporate) Ward 2(3), Kochi | | I .In the State of Kerala i. All Taluks of Ernakulam District. ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters“P” & “Q” whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities; (b)Persons who are the directors with substantial interest in the companies mentioned in (a) above. |
| ITO (Corporate) Ward 2(4), Kochi | | I .In the State of Kerala i. All Taluks of Ernakulam District. ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters“O” & “T” whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities; (b)Persons who are the directors with substantial interest in the companies mentioned in (a) above. |
| ITO (Corporate) Ward 2(5), Kochi | | I .In the State of Kerala i. All Taluks of Ernakulam District. ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and The Union Territory of Lakshadweep a) Resident companies registered under the Companies Act 2013 or Companies Act 1956 having its registered office in the area mentioned above and whose name begin with the English Alphabet letters“U” to “Y” whose returned total income /loss as per the latest filed return of income is less than 20 lakhs., and excluding cases assigned to other Income Tax Authorities; (b)Persons who are the directors with substantial interest in the companies mentioned in (a) above. |

PRINCIPAL CCIT, KERALA REGION

| | | |
|--|--|---|
| CCIT : | Pr.CCIT, Kochi | |
| Pr.CIT/CIT Charge | CIT, Kochi-2 | |
| City: | Kochi | |
| Range[Designation of JCIT/Addl.CIT & his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl/Joint Commissioner of Income Tax, Range-1 (Non-Corporate), Kochi | DC/ACIT, Cir 1(1), (Non-Corporate) Kochi | All non-company cases falling within the territorial area of Kanayannoor Taluk of Ernakulam District, Kerala State having Returned total income/loss as per the latest filed return of income is Rs.20 Lakhs and above other than cases assigned to other income tax authorities. |
| | ITO, Ward 1(1), (Non-Corporate) Kochi | All non-company cases falling within the territorial area of Kanayannoor Taluk of Ernakulam District, Kerala State whose name begin with the English Alphabet letters "A" to "F" and having Returned total income/loss as per the latest filed return of income is below Rs.20 Lakhs other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward 1(2), (Non-Corporate) Kochi | All non-company cases falling within the territorial area of Kanayannoor Taluk of Ernakulam District, Kerala State whose name begin with the English Alphabet letters "G" to "J" and having Returned total income/loss as per the latest filed return of income is below Rs.20 Lakhs other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward 1(3), (Non-Corporate) Kochi | All non-company cases falling within the territorial area of Kanayannoor Taluk of Ernakulam District, Kerala State whose name begin with the English Alphabet letters "K" to "N" and having Returned total income/loss as per the latest filed return of income is below Rs.20 Lakhs other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward 1(4), (Non-Corporate) Kochi | All non-company cases falling within the territorial area of Kanayannoor Taluk of Ernakulam District, Kerala State whose name begin with the English Alphabet letters "O" to "S" and having Returned total income/loss as per the latest filed return of income is below Rs.20 Lakhs other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward 1(5), (Non-Corporate) Kochi | All non-company cases falling within the territorial area of Kanayannoor Taluk of Ernakulam District, Kerala State whose name begin with the English Alphabet |

| | | |
|---|---|---|
| | | letters "T" to "Z" and having Returned total income/loss as per the latest filed return of income is below Rs.20 Lakhs other than cases assigned to other Income Tax Authorities. |
| Addl/Joint Commissioner of Income Tax, Range-2, (Non-Corporate) Kochi | DCIT/ACIT, Cir 2(1), (Non-Corporate) Kochi | All Non-company cases within the territorial area of Kochi Taluk of Ernakulam District, Kerala State and Union Territory of Lakshadweep and Minicoy Islands having Returned total income/loss as per the latest filed return of income is Rs.20 Lakhs and above other than cases assigned to other Income Tax Authorities |
| | ITO, Ward 2(1), (Non-Corporate) Kochi | All persons being resident non corporate assessee other than cases assigned to other income tax authorities who are deriving income from sources other than business or profession and having income from salary/pension and whose place of residence/place of employment is situated within the territorial area of Kanayannur Taluk of Ernakulam District, Kerala State whose name begin with the English Alphabet letters "A" to "I" and also (i)All cases of employees of BPCL, Kochi and Hindustan Organic Ltd, Kochi (ii)All cases of Judges of High Court of Kerala and (iii)All cases of employees of Income Tax Department falling within the Revenue Taluks of Kochi and Kanayannur of Ernakulam District. |
| | ITO, Ward 2(2), (Non-Corporate) Kochi | All persons being resident non corporate assessee other than cases assigned to other Income Tax Authorities who are deriving income from sources other than business or profession and having income from salary/pension and whose place of residence/place of employment is situated within the territorial area of Kanayannur Taluk of Ernakulam District, Kerala State whose name begin with the English Alphabet letters "J" to "Q". |
| | ITO, Ward 2(3), (Non-Corporate) Kochi | All persons being resident non corporate assessee other than cases assigned to other Income Tax Authorities who are deriving income from sources other than business or profession and having income from salary/pension and whose place of residence/place of employment is situated within the territorial area of Kanayannur Taluk of Ernakulam District, Kerala State whose name begin with the English Alphabet letters "R" to "Z" . |
| | ITO, Ward 2(4), (Non-Corporate) Kochi [Mattanchery] | All non company cases falling within the territorial area of Kochi Taluk of Ernakulam District, Kerala State and Union Territory of Lakshadweep and Minicoy Islands whose name begin with the English Alphabet letters "A" to "O" and whose assessed total income/loss in latest completed |

| | | |
|---|---|--|
| | | assessment or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs (monetary limit applies only to income other than from salary)Other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward 2(5), (Non-Corporate) Kochi [Mattanchery] | All non-company cases within the territorial area of Kochi Taluk of Ernakulam District, Kerala State and Union Territory of Lakshadweep and Minicoy Islands whose name begin with the English Alphabet letters "P" to "Z" and whose assessed total income/loss in latest completed assessment or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs.20 Lakhs (monetary limit applies only to income other than from salary)Other than cases assigned to other Income Tax Authorities. |
| Addl/Joint Commissioner of Income Tax, Aluva Range, (Non-Corporate) Aluva | DCIT/ACIT, Cir-1 (Non-Corporate), Aluva | All non-company cases falling within the territorial area of i. Paravur, Aluva, Kunnathunadu, Muvattupuzha and Kothamangalam Taluks of Ernakulam District and ii. All Taluks of the Revenue District of Idukki except Peerumedu Taluk. and having Returned total income/loss as per the latest filed return of income is Rs.20 Lakhs and above.other than cases assigned to other Income Tax Authorities |
| | ITO, Ward 1 (Non-Corporate), Aluva | All non company cases falling within the territorial areas covering Paravur, Aluva and Kunnathunadu Taluks of Ernakulam District, Kerala State and whose name begin with the English Alphabet letters "A" to "G" and having Returned total Income/loss as per the latest filed return of income is below Rs. 20 lakhs (monetary limit applies only to income other than from salary) other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward 2 (Non-Corporate), Aluva | All non company cases falling within the territorial areas covering Paravur, Aluva and Kunnathunadu Taluks of Ernakulam District, Kerala State and whose name begin with the English Alphabet letters "H" to "M" and having Returned total Income/loss as per the latest filed return of income is below Rs. 20 lakhs (monetary limit applies only to income other than from salary) other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward 3 (Non-Corporate), Aluva | All non company cases falling within the territorial areas covering Paravur, Aluva and Kunnathunadu Taluks of Ernakulam District, Kerala State and whose name begin with the English Alphabet letters "N" to "Z" and having Returned total Income/loss as per the latest filed return of income is below Rs. 20 |

| | | |
|--|---|---|
| | | lakhs (monetary limit applies only to income other than from salary) other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward-1 [Non-Corporate], Thodupuzha | All non-company cases falling within the territorial areas of Muvattupuzha and Kothamangalam Taluks of Ernakulam District and all Taluks of the Revenue District of Idukki except Peerumedu Taluk in Kerala State and whose name begin with the English Alphabet letters "A" to "M" and having Returned total Income/loss as per the latest filed return of income is below Rs. 20 lakhs (monetary limit applies only to income other than from salary) other than cases assigned to other Income Tax Authorities. |
| | ITO, Ward-2 [Non-Corporate], Thodupuzha | All non-company cases falling within the territorial area of Muvattupuzha and Kothamangalam Taluks of Ernakulam District, Kerala State and All Taluks of the Revenue District of Idukki except Peerumedu Taluk in Kerala State and whose name begin with the English Alphabet letters "N" to "Z" and having Returned total Income/loss as per the latest filed return of income is below Rs. 20 lakhs (monetary limit applies only to income other than from salary) other than cases assigned to other Income Tax Authorities. |

PRINCIPAL CCIT, KERALA REGION

| | | |
|---|--|--|
| CCIT : | Kochi | |
| Pr.CIT/CIT Charge | Thrissur | |
| City: | Thrissur | |
| Range[Designation of JCIT/Addl.CIT& his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl/Jt. Commissioner of Income Tax, Range -1, Thrissur | DC/ACIT, Cir 1(1), Thrissur | In the State of Kerala, Revenue District of Thrissur: (a)all persons being companies registered under the companies Act 2013 or 1956, whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is Rs. 20 lakhs and above; (b)directors with substantial interest in the companies mentioned at Sl.No.(a); excluding cases assigned to other Income Tax Authorities. |
| | ITO, Ward 1(1), Thrissur | In the State of Kerala, (a)all persons being companies registered under the companies Act 2013 or 1956, having its registered office in the Revenue District of Thrissur,whose name begin with the English Alphabet letters "A" to "J" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 lakhs; (b)directors with substantial interest in the companies mentioned at Sl.No.(a); (c)all Persons being resident non corporate assesseees whose place of residence/employment falls within the Revenue District of Thrissur except area coming under the Income Tax Office at Guruvayoor, who are deriving income from sources other than business or profession and having income from salary/pension,whose name begin with the English Alphabet letters "A" to "J" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs (monetary limit applies only to income other than from salary); excluding cases assigned to other Income Tax Authorities. |

| | | |
|--|---------------------------------|---|
| | <p>ITO, Ward 1(2), Thrissur</p> | <p>In the State of Kerala, (a)all persons being companies registered under the companies Act 2013 or 1956, having its registered office in the Revenue District of Thrissur, whose name begin with the English Alphabet letters "K" to "Q" and "V" to "Z" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 lakhs; (b)directors with substantial interest in the companies mentioned at Sl.No.(a); (c) all persons being resident non corporate assesseees whose place of residence/employment falls within the Revenue District of Thrissur except area coming under the Income Tax Office at Guruvayoor , who are deriving income from sources other than business or profession and having income from salary/pension, whose name begin with the English Alphabet letters "K" to "Q" and "V" to "Z"and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs (monetary limit applies only to income other than from salary); excluding cases assigned to other Income Tax Authorities.</p> |
| | <p>ITO, Ward 1(3), Thrissur</p> | <p>In the State of Kerala, (a)all persons being companies registered under the companies Act 2013 or 1956, having its registered office in the Revenue District of Thrissur,whose name begin with the English Alphabet letters "R" to "U" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 lakhs; (b)directors with substantial interest in the companies mentioned at Sl.No.(a); (c)all persons being resident non corporate assesseees whose place of residence/employment falls within the Revenue District of Thrissur except area coming under the Income Tax Office at Guruvayoor ,who are deriving income from sources other than business or profession and having income from salary/pension, whose name begin with the English Alphabet letters "R" to "U" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per</p> |

| | | |
|---|--------------------------------|---|
| | | the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs (monetary limit applies only to income other than from salary); excluding cases assigned to other Income Tax Authorities. |
| | ITO, Ward 1, Guruvayoor | In the State of Kerala- (a)ChavakkadTaluk of Thrissur District (b) Entire Municipality of Kunnumkulam (c)Panchayats of Choondal, Chowannur, Desamangalam, Erumapetty, Kaddngode, Kadavallur, Kandanasserry, Kattakampal, Porkulam, Varavoor and Veloor in the Revenue Taluk of Thalappilly: all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters "A" to "M" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs (monetary limit applies only to income other than from salary); excluding cases assigned to other Income Tax Authorities. |
| | ITO, Ward 2, Guruvayoor | In the State of Kerala- (a)ChavakkadTaluk of Thrissur District (b) Entire Municipality of Kunnumkulam (c)Panchayats of Choondal, Chowannur, Desamangalam, Erumapetty, Kaddngode, Kadavallur, Kandanasserry, Kattakampal, Porkulam, Varavoor and Veloor in the Revenue Taluk of Thalappilly: all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters "N" to "Z" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs.20 Lakhs (monetary limit applies only to income other than from salary); excluding cases assigned to other Income Tax Authorities. |
| Addl/ Joint Commissioner of Income Tax, Range-2, Thrissur | DCIT/ACIT Circle 2(1) Thrissur | In the State of Kerala – Revenue District of Thrissur: all persons being resident non corporate assesseees, whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is Rs. 20 Lakhs and above; excluding cases assigned to other Income Tax Authorities. |
| | ITO, Ward 2(1), | In the State of Kerala – Revenue District of Thrissur |

| | | |
|--|--------------------------|--|
| | Thrissur | <p>except area coming under the Income Tax Office at Guruvayoor:</p> <p>all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters "A" to "F" and "U" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs;</p> <p>excluding cases assigned to other Income Tax Authorities.</p> |
| | ITO, Ward 2(2), Thrissur | <p>In the State of Kerala – Revenue District of Thrissur except area coming under the Income Tax Office at Guruvayoor:</p> <p>all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters "G" to "K" and "W" to "Z" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs;</p> <p>excluding cases assigned to other Income Tax Authorities.</p> |
| | ITO WARD 2 (3), Thrissur | <p>In the State of Kerala – Revenue District of Thrissur except area coming under the Income Tax Office at Guruvayoor:</p> <p>all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters "L" to "O" and "V" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs;</p> <p>excluding cases assigned to other Income Tax Authorities.</p> |
| | ITO Ward 2 (4), Thrissur | <p>In the State of Kerala – Revenue District of Thrissur except area coming under the Income Tax Office at Guruvayoor:</p> <p>all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters "P" to "R" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs;</p> <p>excluding cases assigned to other Income Tax Authorities.</p> |

| | | |
|--|------------------------------|---|
| | | |
| | ITO, Ward 2(5), Thrissur | In the State of Kerala – Revenue District of Thrissur except area coming under the Income Tax Office at Guruvayoor: all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters “S” and “T” and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is below Rs. 20 Lakhs; excluding cases assigned to other Income Tax Authorities. |
| Addl/Joint Commissioner of Income Tax, Palakkad Range. | DCIT/ACIT Circle 1, Palakkad | In the State of Kerala, District of Palakkad: (a)all persons being companies registered under the companies Act 2013 or 1956, whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is Rs. 20 lakhs and above; (b)directors with substantial interest in the companies mentioned at Sl.No.(a); (c)all persons being resident non corporate assesseees whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification is Rs. 20 Lakhs and above; excluding cases assigned to other Income Tax Authorities. |
| | ITO, Ward -1, Palakkad | In the State of Kerala, Revenue Taluk of Palakkad in Palakkad District: all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters “A” to “M” and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs. 20 Lakhs (monetary limit applies only to income other than from salary); excluding cases assigned to other Income Tax Authorities. |
| | ITO, Ward- 2, Palakkad | In the State of Kerala, Revenue Taluk of Palakkad in Palakkad District: all persons being resident non corporate assesseees, whose name begin with the English Alphabet letters “N” to “Z” and whose assessed total income/loss in latest completed assessment as on |

| | | |
|--|------------------------|--|
| | | <p>date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification is less than Rs. 20 Lakhs (monetary limit applies only to income other than from salary); excluding cases assigned to other Income Tax Authorities.</p> |
| | ITO, Ward -3, Palakkad | <p>In the State of Kerala, Revenue Taluk of Ottapalam and Pattambi in Palakkad District: all persons being resident non corporate assesseees, whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs. 20 Lakhs (monetary limit applies only to income other than from salary); excluding cases assigned to other Income Tax Authorities.</p> |
| | ITO, Ward -4, Palakkad | <p>In the State of Kerala, (a) all persons being resident non corporate assesseees falling in the Revenue Taluk of Mannarkkad in Palakkad District, whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs. 20 Lakhs (monetary limit applies only to income other than from salary);</p> <p>(b) all persons being companies registered under the companies Act 2013 or 195, having its registered office in the District of Palakkad, whose name begin with the English Alphabet letters "A" to "M" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs. 20 lakhs;</p> <p>(c)directors with substantial interest in the companies mentioned in (b)above; excluding cases assigned to other Income Tax Authorities.</p> |
| | ITO, Ward -5, Palakkad | <p>In the State of Kerala, (a) all persons being resident non corporate assesseees falling in the Revenue Taluk of Alathur and Chittur in Palakkad District, whose assessed total income/ loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs. 20 Lakhs (monetary limit applies only to income other than from salary);</p> |

| | | |
|--|--|---|
| | | <p>(b) all persons being companies registered under the companies Act 2013 or 1956, having its registered office in the District of Palakkad, whose name begin with the English Alphabet letters "N" to "Z" and whose assessed total income/loss in latest completed assessment as on date of this Notification or the returned total income/loss as per the returns pending for assessment as on the date of this Notification, is less than Rs. 20 lakhs;</p> <p>(c) directors with substantial interest in the companies mentioned in (b) above; excluding cases assigned to other Income Tax Authorities;</p> |
|--|--|---|

| | | |
|---|--|--|
| CCIT : | Kochi | |
| Pr.CIT/CIT Charge | Kozhikode | |
| City: | Kozhikode | |
| Range[Designation of JCIT/Addl.CIT& his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl/Jt. Commissioner of Income Tax, Range -1, Kozhikode | DC/ACIT, Cir 1(1), Kozhikode | In the State of Kerala, Municipal Corporation of Kozhikode in the revenue district of Kozhikode; (i) all persons being companies registered under the companies Act 2013 or 1956, with registered office or principal place of business within the territorial area mentioned above; (ii) managingDirector/Director/Manager/ Secretary in the companies mentioned at Sl.No.(i); (iii) all Other persons whose income as per latest return of latest Asstt.Year and/or income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss of Rs.20 lakhs and above, excluding the cases assigned to other Income tax authorities. |
| | ITO, Ward 1(1), Kozhikode | In the State of Kerala, Municipal Corporation of Kozhikode in the revenue district of Kozhikode; all persons whose names begin with alphabets 'A' to 'G' and whose income as per latest return of latest assessment year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs, excluding the cases assigned to DC/ACIT Circle 1(1)/ ITO Ward 1(5), Kozhikode and other Income tax authorities. |
| | ITO, Ward 1(2), Kozhikode | In the State of Kerala, Municipal Corporation of Kozhikode in the revenue district of Kozhikode; all persons whose names begin with alphabets 'H' to 'M' and whose income as per latest return of latest assessment year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs, excluding the cases assigned to DC/ACIT Circle 1(1)/ ITO Ward 1(5), Kozhikode and other Income tax authorities. |
| | ITO, Ward 1(3), Kozhikode | In the State of Kerala, Municipal Corporation of Kozhikode in the revenue district of Kozhikode; all persons whose names begin with alphabets 'N' to 'R' and whose income as per latest return of latest assessment year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs, excluding the cases assigned to DC/ACIT Circle 1(1)/ ITO Ward 1(5), Kozhikode and other Income tax |
| | | |

| | | |
|---|------------------------------------|--|
| | | authorities. |
| | ITO, Ward 1(4), Kozhikode | In the State of Kerala, Municipal Corporation of Kozhikode in the revenue district of Kozhikode; all persons whose names begin with alphabets 'S' to 'Z' and whose income as per latest return of latest assessment year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs, excluding the cases assigned to DC/ACIT Circle 1(1)/ ITO Ward 1(5), Kozhikode and other Income tax authorities. |
| | ITO, Ward 1(5), Kozhikode | In the State of Kerala, Municipal Corporation of Kozhikode in the revenue district of Kozhikode; all persons who have salary income but do not have income from business or profession and whose place of residence or work or employment falls within the territorial area mentioned above whose income as per latest return of latest assessment year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs, excluding the cases assigned to DC/ACIT Circle 1(1), Kozhikode and other Income tax authorities. |
| Addl/ Joint Commissioner of Income Tax, Range-2, Kozhikode | DCIT/ACIT Circle 2(1) Kozhikode | In the State of Kerala, Revenue District of Kozhikode excluding area within Municipal Corporation of Kozhikode and Revenue district of Wayanad; (i) all persons being companies registered under the companies Act 2013 or under the companies Act 1956, with registered office or principal place of business within the territorial area mentioned above; (ii) managing Director/Director/ Manager/ Secretary in the companies mentioned at Sl.No.(i); (iii) all Other persons whose returned income as per latest return of latest Asst.Year and/or income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss of Rs.20 lakhs and above; excluding the cases assigned to other Income tax authorities. |
| | ITO, Ward 2(1), Kozhikode | In the State of Kerala, Revenue Taluk of Koyilandy in Kozhikode District; all persons whose returned income as per latest return of latest Asst.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to DC/ACIT Circle 2(1), Kozhikode and other Income tax authorities. |
| | ITO, Ward 2(2), Kozhikode | In the State of Kerala, Revenue Taluk of Vatakara in Kozhikode District; all persons whose returned income as per latest return of latest Asst.year and income returned in respect of |

| | | |
|---|---------------------------|--|
| | | any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to DC/ACIT Circle 2(1), Kozhikode and other Income tax authorities. |
| | ITO WARD 2 (3), Kozhikode | In the State of Kerala, Revenue Taluks of Kozhikode (excluding the area within the Kozhikode Municipal Corporation) and Thamarasseri in Kozhikode District; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to DC/ACIT Circle 2(1), Kozhikode and other Income tax authorities. |
| | ITO Ward 2 (4), Kozhikode | In the State of Kerala, Revenue Taluk of Vythiri of Wayanad District; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to DC/ACIT Circle 2(1), Kozhikode and other Income tax authorities. |
| | ITO, Ward 2(5), Kozhikode | In the State of Kerala, Revenue Taluks of Mananthawadi and SulthanBatheri of Wayanad District; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to DC/ACIT Circle 2(1), Kozhikode and other Income tax authorities. |
| Addl/Joint Commissioner of Income Tax, Tirur Range. | DCIT/ACIT Circle 1, Tirur | In the State of Kerala, Revenue district of Malappuram; (i) all persons being companies registered under the companies Act 2013 or 1956 with registered office or principal place of business within the territorial area mentioned above; (ii) managing director/director/manager/ secretary in the companies mentioned at SI.No.(i); (iii) all Other persons whose income as per latest return of latest Asstt.Year and/or income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss of Rs.20 lakhs and above; excluding the cases assigned to other Income tax authorities. |
| | ITO, Ward -1, Tirur. | In the State of Kerala, Revenue Taluk of Tirur in Malappuram District; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; |

| | | |
|---|----------------------------|--|
| | | excluding the cases assigned to DC/ACIT Circle 1, Tirur and other Income tax authorities. |
| | ITO, Ward- 2, Tirur | In the State of Kerala, Eranad and Nilambur Taluks in Malappuram District; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to DC/ACIT Circle 1, Tirur and other Income tax authorities. |
| | ITO, Ward -3, Tirur | In the State of Kerala, Kondotty and Tirurangadi Taluks in Malappuram District; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to DC/ACIT Circle 1, Tirur and other Income tax authorities. |
| | ITO, Ward -4, Tirur | In the State of Kerala, Ponnani and Perinthalmanna Taluks in Malappuram District; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to DC/ACIT Circle 1, Tirur and other Income tax authorities. |
| Addl/Joint Commissioner of Income Tax, Kannur Range | DCIT/ACIT Circle 1, Kannur | In the State of Kerala, Revenue Districts of Kannur and Kasaragod and Mahe District of Union Territory of Puducherry; (i) all persons being companies registered under the companies Act 2013 or 1956, with registered office or principal place of business within the territorial area mentioned above; (ii) managing director/director/ manager / secretary in the companies mentioned at Sl.No.(i); (iii) all other persons whose returned income as per latest return of latest Asstt.year and/or income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss of Rs.20 lakhs and above; excluding the cases assigned to other Income tax authorities. |
| | ITO, Ward -1, Kannur. | In the State of Kerala, Revenue Taluk of Kannur in Kannur district; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; other than assigned to DCIT/ACIT, Circle-1, Kannur and Ward 1(3), Kannur and also the cases assigned to |

| | | |
|--|--------------------------|---|
| | | other Income tax authorities. |
| | ITO, Ward -2, Kannur. | In the State of Kerala, Revenue Taluk of Thalassery in Kannur district and Mahe district of Union Territory of Puducherry; all persons falling within the whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; other than assigned to DCIT/ACIT, Circle-1, Kannur and Ward 1(3), Kannur and also the cases assigned to other Income tax authorities. |
| | ITO, Ward -3, Kannur. | (i) All persons who have salary income but not income from business or profession and whose place of residence or work or employment falls within the Revenue District of Kannur and Mahe district of Union Territory of Puducherry, whose income returned as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; (ii) all persons falling within Iritty taluk of Kannur District whose income returned as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to Circle 1, Kannur and other Income tax authorities. |
| | ITO, Ward -4, Kannur. | In the State of Kerala, Revenue Taluk of Taliparamba in Kannur district; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; other than assigned to DCIT/ACIT, Circle-1, Kannur and Ward 1(3), Kannur and also the cases assigned to other Income tax authorities. |
| | ITO, Ward 1, Kasargode | In the State of Kerala, Revenue Taluks of Kasargod and Manjeswaram in Kasargod district; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of immediate previous financial year shows income/loss less than Rs.20 lakhs; excluding the cases assigned to Circle 1, Kannur and other Income tax authorities. |
| | ITO, Ward 2, Kasargod | In the State of Kerala, Revenue Taluks of Hosdurg and Vellarikundu in Kasargod district; all persons whose returned income as per latest return of latest Asstt.year and income returned in respect of any scrutiny assessment pending as on 31 st March of |

| | | |
|--|--|--|
| | | immediate previous financial year shows income/loss less than Rs.20 lakhs;excluding the cases assigned to Circle 1, Kannur and other Income tax authorities. |
|--|--|--|

Annexure A

PRINCIPAL CCIT, KERALA REGION

| | | |
|--|---|---|
| CCIT : | CCIT[Exemption], Delhi | |
| Pr.CIT/CIT Charge | CIT[Exem], Kochi | |
| City: | Kochi | |
| Range[Designation of JCIT/Addl.CIT & his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl./Jt. Commissioner of Income Tax (Exemption), Kochi C.R. Building, I.S. Press Road Kochi. Kerala – 682018 Ph:0484-2795500 | DC/ACIT (Exemption), Circle, Kochi C.R. Building, I.S. Press Road Kochi. Kerala – 682018 Ph:0484-2795500 | All cases of persons in the territorial area in the State of Kerala , (a) Kanayannor Taluk in Revenue District of Ernakulam. (b) Entire Union Territory of Lakshadweep & Minicoy Islands claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| | ITO (Exemption), Ward, Kochi C.R. Building, I.S. Press Road Kochi. Kerala – 682018 Ph:0484-2795500 | All cases of persons in the territorial area in the State of Kerala , (a) Revenue District of Ernakulam except Kanayannor Taluk (b) All the Talukas of Revenue district of Idukki other than Peermade Taluk claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| | ITO (Exemption), Ward, Thrissur | All cases of persons in the territorial area in the State of Kerala , (a) Revenue Districts of Thrissur and Palakkad claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| | ITO (Exemption), Ward, Kozhikode | All cases of persons in the territorial area in the State of Kerala , Revenue Districts of Wayanad, Malappuram, Kozhikode, claiming exemption under clauses |

| | | |
|--|---|---|
| | | (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| | ITO (Exemption), Ward, Kannur | All cases of persons in the territorial area in the State of Kerala , Revenue Districts of Kasaragode, Kannur, and Mahe District of Union Territory of Puduchery, claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| Addl./Jt. Commissioner of Income Tax (Exemption), Thiruvananthapuram | DC/ACIT (Exemption), Circle, Thiruvananthapuram | All cases of persons in the territorial area in the State of Kerala, Municipal Corporation of Thiruvananthapuram in Revenue District of Thiruvananthapuram, claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| | ITO (Exemption), Ward Thiruvananthapuram | All cases of persons in the territorial area in the State of Kerala Revenue District of Thiruvananthapuram except Municipal Corporation of Thiruvananthapuram, claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| | ITO (Exemption), Ward, Kollam | All cases of persons in the territorial area in the State of Kerala Revenue District of Kollam, claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| | ITO (Exemption), Ward, Alappuzha | All cases of persons in the territorial area in the State of Kerala Revenue District of Alappuzha & Pathanamthitta, claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |
| | ITO (Exemption), Ward, Kottayam | All cases of persons in the territorial area in the State of Kerala Revenue District of Kottayam and Peerumedu Taluk of Idukki District, claiming exemption under clauses (21),(22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46), (47) of Section 10,, Section 11, Section 12, Section 13A and Section 13B of the Income-tax Act, 1961 |

Annexure A

PRINCIPAL CCIT, KERALA REGION

| | | |
|---|--|--|
| CCIT : | Pr.CCIT, Kerala | |
| Pr.CIT/CIT Charge | CIT[TDS], Kochi | |
| City: | Kochi | |
| Range[Designation of JCIT/Addl.CIT& his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl./Joint Commissioner of Income Tax (TDS), Kochi C.R. Building, I.S. Press Road Kochi. Kerala – 682018 Ph:0484 -2795500 | Dy./Asst.Commissioner of Income Tax (TDS), Kochi C.R. Building, I.S. Press Road Kochi. Kerala – 682018 Ph:0484-2795500 | (l) Area lying within the territorial limits of the district of Ernakulam, taluks of Thodupuzha, Devikulam and Udumpanchola in Iddukki district and the union territory of Lakshwadeep. All cases of persons who has deducted/collected tax at source of Rs.500000 or above other than cases assigned to other Income Tax Authorities being – (a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area mentioned in (l) above who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D (b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area mentioned in in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D (c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area mentioned in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D (d) Any other persons residing or having a place of activity within the territorial area mentioned in (l) above who is responsible for deducting/collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D. |
| | ITO (TDS), Kochi | (l)Area lying within the territorial limits of the district of Ernakulam, taluks of |

| | | |
|--|--|--|
| | <p>C.R. Building, I.S. Press Road Kochi. Kerala - 682018 Ph:0484-2795500</p> | <p>Thodupuzha, Devikulam and Udumpanchola in Iddukki district and the union territory of Lakshwadeep.</p> <p>All cases of persons who has deducted/collected tax at source of below Rs.500000 or who is responsible for deduction/collection of tax under items (a), (b), (c) & (d) below but failed to do so, other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area mentioned in (l) above who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area mentioned in in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area mentioned in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(d) Any other persons residing or having a place of activity within the territorial area mentioned in (l) above who is responsible for deducting/collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |
| | <p>ITO (TDS), Thrissur</p> <p>AayakarBhavan, SakthanThampuram Nagar Thrissur. Kerala - 680 001 Ph:0487-2433600</p> | <p>All cases of persons who has deducted/collected tax at source or who is responsible for deduction/collection of tax under items (a), (b), (c) & (d) below but failed to do so, other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area of Revenue District of Thrissur of kerala State who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial</p> |

| | | |
|--|--|--|
| | | <p>area of Revenue District of Thrissur of kerala State, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area of Revenue District of Thrissur of kerala State who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(d) Any other persons residing or having a place of activity within the territorial area of Revenue District of Thrissur of kerala State who is responsible for deducting/ collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |
| | <p>ITO(TDS), Palakkad</p> <p>Chundakkayil Complex, 1st Floor, Manjakulam Road, Palakkad – 67 8014 Ph:0491-250054</p> | <p>All cases of persons who has deducted/collected tax at source or who is responsible for deduction/collection of tax under items (a), (b), (c) & (d) below but failed to do so, other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area of Revenue District of Palakkad of kerala State who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area of Revenue District of Palakkad of kerala State, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area of Revenue District of Palakkad of kerala State who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(d) Any other persons residing or having a place of activity within the territorial area of Revenue District of Palakkad of kerala State who is responsible for deducting/ collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |

| | | |
|--|--|--|
| | <p>ITO (TDS), Kozhikode</p> <p>Aaykar Bhavan, New Annexure Building (North Block) Kozhikode - 673001 Ph:0495-2727558</p> | <p>All cases of persons who has deducted/collected tax at source or who is responsible for deduction/collection of tax under items (a), (b), (c) & (d) below but failed to do so, other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area of Revenue Districts of Kozhikode/Wayanad/Malappuram of Kerala State who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area of Revenue District of Kozhikode/Wayanad/Malappuram of Kerala State, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area of Revenue District of Kozhikode/Wayanad/Malappuram of Kerala State who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(d) Any other persons residing or having a place of activity within the territorial area of Revenue District of Kozhikode/Wayanad/Malappuram of Kerala State who is responsible for deducting/collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |
| | <p>ITO (TDS) Kannur</p> | <p>All cases of persons who has deducted/collected tax at source or who is responsible for deduction/collection of tax under items (a), (b), (c) & (d) below but failed to do so, other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area in the State of Kerala, Revenue Districts of Kannur and Kasaragode and in the Union Territory of Pondicherry – Mahe which situated inside Kerala who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> |

| | | |
|---|---|---|
| | | <p>(b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area in the State of Kerala, Revenue Districts of Kannur and Kasaragode and in the Union Territory of Pondicherry – Mahe which situated inside Kerala, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area in the State of Kerala, Revenue Districts of Kannur and Kasaragode and in the Union Territory of Pondicherry – Mahe which situated inside Kerala who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(d) Any other persons residing or having a place of activity within the territorial area in the State of Kerala, Revenue Districts of Kannur and Kasaragode and in the Union Territory of Pondicherry – Mahe which situated inside Kerala who is responsible for deducting/ collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |
| <p>The Addl./Joint Commissioner of Income Tax (TDS), Thiruvananthapuram</p> | <p>DC/ACIT (TDS) Thiruvananthapuram</p> | <p>(l) Area lying within the territorial limits of the Revenue Districts of Thiruvananthapuram and Kollam (except Taluk of Karunagappally) and Adoor Taluk of Pathanamthitta District.</p> <p>All cases of persons who has deducted/collected tax at source of Rs.500000 or above other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area mentioned in (l) above who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area mentioned in in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(c) Companies registered under the Companies</p> |

| | | |
|---------------------------------|--|---|
| | | <p>Act having its registered office or principal place of business is within the territorial area mentioned in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(d) Any other persons residing or having a place of activity within the territorial area mentioned in (l) above who is responsible for deducting/collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |
| ITO (TDS) Thiruvananthapuram | | <p>(l) Area lying within the territorial limits of the Revenue Districts of Thiruvananthapuram and Kollam (except Taluk of Karunagappally) and Adoor Taluk of Pathanamthitta District.</p> <p>All cases of persons who has deducted/collected tax at source of below Rs.500000 or who is responsible for deduction/collection of tax under items (a), (b), (c) & (d) below but failed to do so, other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area mentioned in (l) above who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area mentioned in in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area mentioned in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(d) Any other persons residing or having a place of activity within the territorial area mentioned in (l) above who is responsible for deducting/collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |
| ITO (TDS), Alappuzha | | <p>(l) Area lying within the territorial limits of the Revenue Districts of Kerala State</p> <p>(i) Revenue Districts of Alappuzha and Pathanamthitta (except Adoor Taluk)</p> |

| | | |
|--|--|---|
| | | <p>(ii) Karunagappally Taluk of Revenue District of Kollam (iii) Changanacherry Taluk of Revenue District of Kottayam</p> <p>All cases of persons who has deducted/collected tax at source of below Rs.500000 or who is responsible for deduction/collection of tax under items (a), (b), (c) & (d) below but failed to do so, other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the territorial area mentioned in (I) above who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D (b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area mentioned in in (I) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D (c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area mentioned in (I) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D (d) Any other persons residing or having a place of activity within the territorial area mentioned in (I) above who is responsible for deducting/collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |
| | <p>ITO(TDS), Kottaym</p> <p>Public Library Building, Lal Bahadur Sastri Road, Kottayam PIN:686 001 Ph:2561521</p> | <p>(I) Area lying within the territorial limits of the Revenue Districts of Kerala State (i)Revenue District of Kottayam (except Changanacherry Taluk) (ii) Peerumedu Taluk of Idukki District</p> <p>All cases of persons who has deducted/collected tax at source of below Rs.500000 or who is responsible for deduction/collection of tax under items (a), (b), (c) & (d) below but failed to do so, other than cases assigned to other Income Tax Authorities being –</p> <p>(a) Persons other than Companies deriving income from sources other than income from business or profession and are residing within the</p> |

| | | |
|--|--|---|
| | | <p>territorial area mentioned in (l) above who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(b) Persons other than Companies deriving income from business or profession and whose principle place of business is within the territorial area mentioned in in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(c) Companies registered under the Companies Act having its registered office or principal place of business is within the territorial area mentioned in (l) above, who have deducted/collected tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D</p> <p>(d) Any other persons residing or having a place of activity within the territorial area mentioned in (l) above who is responsible for deducting/collecting tax at source under Chapter XVII of the Income Tax Act, 1961 other than Sections 194E, 195, 196A, 196B, 196C and 196D.</p> |
|--|--|---|

Annexure A

PRINCIPAL CCIT, KERALA REGION

| | | |
|---|-----------------|--|
| CCIT : | Pr.CCIT, Kerala | |
| | | |
| | | |
| Designation of CIT[A] & his Office Address & Landline Number] | | Jurisdiction |
| Commissioner of Income- tax (Appeals)- 1, Kochi | | Appeal by persons/class of persons falling within the jurisdiction of the Pr. Commissioner/Commissioner of Income Tax, Kochi-1. |
| Commissioner of Income - tax (Appeals)- 2, Kochi | | Appeal filed by persons/class of persons falling within the jurisdiction of the Pr. Commissioner/Commissioner of Income Tax, Kochi-2 |
| Commissioner of Income - tax (Appeals)- 3, Kochi | | Appeal by persons/class of persons falling within the jurisdiction of (a) Commissioner of Income Tax [TDS] & Commissioner of Income Tax [Exemptions], who falls under the territorial jurisdiction of Pr.CIT/CIT, Kochi-1 & Pr.CIT/CIT, Kochi-(b) All cases of Addl./JCIT [Internation Taxation], Kochi (c) All cases of Pr.DIT[Inv.], Kochi and Pr.DIT[I&CI], Kochi |
| Commissioner of Income - tax (Appeals)- 4, Kochi | | Appeal by persons/class of persons falling within the jurisdiction of the Pr. Commissioner/Commissioner of Income Tax [Central], Kochi. |
| Commissioner of Income - tax (Appeals)- Thrissur | | Appeal by persons/class of persons falling within the jurisdiction of: (a) Pr. Commissioner/Commissioner of Income Tax, Thrissur. (b) Commissioner of Income Tax [TDS] & Commissioner of Income Tax [Exemptions], who falls falling under the territorial jurisdiction of Pr.CIT/CIT, Thrissur. |
| Commissioner of Income - tax | | Appeal by persons/class of persons falling within the jurisdiction of: |

| | | |
|--|--|---|
| (Appeals)- Thiruvananthapuram | | (a)Pr. Commissioner/Commissioner of Income Tax, Thiruvananthapuram. (b) Commissioner of Income Tax [TDS] & Commissioner of Income Tax [Exemptions],who falls falling under the territorial jurisdiction of Pr.CIT/CIT, Thruvananthapuram. |
| Commissioner of Income - tax (Appeals)- Kottayam | | Appeal by persons/class of persons falling within the jurisdiction of: (a)Pr. Commissioner/Commissioner of Income Tax, Kottayam. (b) Commissioner of Income Tax [TDS] & Commissioner of Income Tax [Exemptions],who falls falling under the territorial jurisdiction of Pr.CIT/CIT, Kottayam. |
| Commissioner of Income - tax (Appeals)- Kozhikode | | Appeal by persons/class of persons falling within the jurisdiction of: (a)Pr. Commissioner/Commissioner of Income Tax, Kozhikode. (b) Commissioner of Income Tax [TDS] & Commissioner of Income Tax [Exemptions],who falls falling under the territorial jurisdiction of Pr.CIT/CIT, Kozhikode. |

Annexure A

PRINCIPAL CCIT, KERALA REGION

| | | |
|---|--|---|
| CCIT : | CCIT[International Taxation], South Zone, Bangalore | |
| Pr.CIT/CIT Charge | CIT[International Taxation], Bangalore | |
| City: | Kochi | |
| Range[Designation of JCIT/Addl.CIT & his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl./Jt. Commissioner of Income Tax (International Taxation), Kochi. C.R. Building, I.S. Press Road Kochi. Kerala - 682018 Ph:0484-2795500 | Deputy/Assistant Commissioner of Income Tax[International Taxation], Kochi C.R. Building, I.S. Press Road Kochi. Kerala - 682018 Ph:0484-2795500 | i)All functions and powers including Tax Deduction at source under sections 194E, 194LB, 194LBA(2), 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income Tax Act 1961 in respect of persons mentioned at (a) & (b) below. (a)Persons being non-residents including foreign companies within the meaning of sub section(23A) of section 2 of the Income Tax Act, 1961 and having a Permanent Establishment in terms of applicable Double Tax Avoidance Agreement in the areas lying within the Territorial limits under the jurisdiction of Pr.CCIT, Kochi including the Union Territory of Lakshadweep or having a business connection or having any source of income which (i) is received or deemed to be received in India; (ii) accrues or arises or deemed to accrue or arise in India in the areas areas lying within the Territorial limits under the jurisdiction of Pr.CCIT, Kochi including the Union Territory of Lakshadweep and whose total income/loss is Rs. 20 lakhs and above as per the latest return filed/return pending for scrutiny assessment/last assessed income in case of companies and whose total income/loss is Rs. 15 lakhs and above as per the latest return filed/return pending for scrutiny assessment in the case of assesses other than companies. (a) Any other case assigned by the Commissioner of Income Tax (Intl. Tax), Bangalore, or Additional/Joint Commissioner of Income Tax (Intl. Tax), Kochi. (II) All cases of Tax Deduction at source under sections 194E, 194LB, 194LBA(2), 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income Tax Act 1961 on payment made to non-residents and foreign companies in respect of persons being companies registered under the Companies Act 2013 or the Companies Act 1956 and having registered office or principal place of business in the territorial limits under the jurisdiction of Pr.CCIT, Kochi |

| | | |
|---|--|--|
| | | including the Union territory of Lakshadweep |
| Income Tax Officer [International Taxation], Kochi C.R. Building, I.S. Press Road Kochi. Kerala – 682018 Ph:0484-2795500 | (I)All functions and powers including Tax Deduction at source under sections 194E, 194LB, 194LBA(2), 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income Tax Act 1961 in respect of persons mentioned at I(a) & I(b) below. (b) Persons being non-residents including foreign companies within the meaning of sub section(23A) of section 2 of the Income Tax Act, 1961 and having a Permanent Establishment in terms of applicable Double Tax Avoidance Agreement in the areas lying within the Territorial limits under the jurisdiction of Pr.CIT/CIT, Kochi-1, Pr.CIT/CIT, Kochi-2 and Pr.CIT/CIT, Thrissur or having a business connection or having any source of income which (i) is received or deemed to be received in India; (ii) accrues or arises or deemed to accrue or arise in India in the areas areas lying within the Territorial limits under the jurisdiction of Pr.CIT/CIT, Kochi-1, Pr.CIT/CIT, Kochi-2 and Pr.CIT/CIT, Thrissur and whose total income/loss is below Rs. 20 lakhs as per the latest return filed/return pending for scrutiny assessment/last assessed income in case of companies and whose total income/loss is below Rs. 15 lakhs as per the latest return filed/return pending for scrutiny assessment in the case of assesses other than companies. (c) Any other case assigned by the Commissioner of Income Tax (Intl. Tax), Bangalore, or Additional/Joint Commissioner of Income Tax (Intl. Tax), Kochi. (II) All cases of Tax Deduction at source under sections 194E, 194LB, 194LBA(2), 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income Tax Act 1961 on payment made to non-residents and foreign companies in respect of persons being other than companies deriving income from business/ profession or sources other than income from business or profession and residing/whose principal place of business is within the territorial limits under the jurisdiction Pr.CIT/CIT, Kochi-1, Pr.CIT/CIT, Kochi-2 and Pr.CIT/CIT, Thrissur. (III) Any other person other than companies responsible for deducting at source under chapter XVII/XVII B of Income Tax Act 1961 within the territorial area of Pr.CIT/CIT, Kochi-1, Pr.CIT/CIT, Kochi-2 and Pr.CIT/CIT, Thrissur. | |
| Income Tax Officer [International Taxation], Kozhikode | (I)All functions and powers including Tax Deduction at source under sections 194E, 194LB, 194LBA(2), 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income Tax Act 1961 in respect of | |

| | | |
|--|---|---|
| | | <p>persons mentioned at I(a) & I(b) below.</p> <p>(a) Persons being non-residents including foreign companies within the meaning of sub section(23A) of section 2 of the Income Tax Act, 1961 and having a Permanent Establishment in terms of applicable Double Tax Avoidance Agreement in the areas lying within the Territorial limits under the jurisdiction of Pr.CIT/CIT Kozhikode including the district of Mahe within the Union Territory of Puducherry or having a business connection or having any source of income which (i) is received or deemed to be received in India; (ii) accrues or arises or deemed to accrue or arise in India in the areas areas lying within the Territorial limits under the jurisdiction of Pr.CIT/CIT Kozhikode including the district of Mahe within the Union Territory of Puducherry and whose total income/loss is below Rs. 20 lakhs as per the latest return filed/return pending for scrutiny assessment/last assessed income in case of companies and whose total income/loss is below Rs. 15 lakhs as per the latest return filed/return pending for scrutiny assessment in the case of assesses other than companies.</p> <p>(b) Any other case assigned by the Commissioner of Income Tax (Intl. Tax), Bangalore, or Additional/Joint Commissioner of Income Tax (Intl. Tax), Kochi.</p> <p>(II) All cases of Tax Deduction at source under sections 194E, 194LB, 194LBA(2), 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income Tax Act 1961 on payment made to non-residents and foreign companies in respect of persons being other than companies deriving income from business/ profession or sources other than income from business or profession and residing/whose principal place of business is within the territorial limits under the jurisdiction of Pr.CIT/CIT Kozhikode including the district of Mahe within the Union Territory of Puducherry.</p> <p>(III) Any other person other than companies responsible for deducting at source under chapter XVII/XVII B of Income Tax Act 1961 within the territorial area of Pr.CIT/CIT Kozhikode including the district of Mahe within the Union Territory of Puducherry..</p> |
| | Deputy/Assistant Commissioner of Income Tax[International Taxation], Trivandrum | <p>(I)All functions and powers including Tax Deduction at source under sections 194E, 194LB, 194LBA(2), 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income Tax Act 1961 in respect of persons mentioned at I(a) & I(b) below.</p> <p>(a) Persons being non-residents including foreign companies within the meaning of sub section(23A)</p> |

| | | |
|--|--|--|
| | | <p>of section 2 of the Income Tax Act, 1961 and having a Permanent Establishment in terms of applicable Double Tax Avoidance Agreement in the areas lying within the Territorial limits under the jurisdiction of CCIT, Thiruvananthapuram or having a business connection or having any source of income which (i) is received or deemed to be received in India; (ii) accrues or arises or deemed to accrue or arise in India in the areas areas lying within the Territorial limits under the jurisdiction of CCIT, Thiruvananthapuram.</p> <p>(b) Any other case assigned by the Commissioner of Income Tax (Intl. Tax), Bangalore, or Additional/Joint Commissioner of Income Tax (Intl. Tax), Kochi.</p> <p>(II) All cases of Tax Deduction at source under sections 194E, 194LB, 194LBA(2), 194LC, 194LD, 195, 196A, 196B, 196C, 196D and 197 of the Income Tax Act 1961 on payment made to non-residents and foreign companies in respect of persons being other than companies deriving income from business/ profession or sources other than income from business or profession and residing/whose principal place of business is within the territorial limits under the jurisdiction of CCIT, Thiruvananthapuram.</p> <p>(III) Any other person other than companies responsible for deducting at source under chapter XVII/XVII B of Income Tax Act 1961 within the territorial area of CCIT, Thiruvananthapuram</p> |
|--|--|--|

Annexure A

PRINCIPAL CCIT, KERALA REGION

| | | |
|--|---|--|
| CCIT : | CCIT[International Taxation], South Zone, Bangalore | |
| Pr.CIT/CIT Charge | CIT[Transfer Pricing]-2, Bangalore | |
| City: | Kochi | |
| Range[Designation of JCIT/Addl.CIT& his Office Address & Landline Number] | Ward/Circle [Designation of ITO/AC/DC & his Office Address & Land line Number] | AO Wise Jurisdiction |
| Addl./Jt. Commissioner of Income Tax (Transfer Pricing Officer)-2(3), Kochi C.R. Building, I.S. Press Road Kochi. Kerala - 682018 Ph:0484-2795500 | Deputy/Assistant Commissioner of Income Tax(Transfer Pricing Officer)-2(3)(1), Kochi C.R. Building, I.S. Press Road Kochi. Kerala - 682018 Ph:0484-2795500 | Persons or class of persons who are assessed or assessable within jurisdiction of assessing Officers having their office in the territorial areas lying within the territorial limits of State of Kerala and Union of Lakshadweep. |
| | Deputy/Assistant Commissioner of Income Tax(Transfer Pricing Officer)-2(3)(2), Kochi C.R. Building, I.S. Press Road Kochi. Kerala - 682018 Ph:0484-2795500 | Persons or class of persons who are assessed or assessable within jurisdiction of assessing Officers having their office in the territorial areas lying within the territorial limits of State of Kerala and Union of Lakshadweep. |